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পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 137 দিশপুৰ, মঙ্গলবাৰ, 19 এপ্ৰিল, 2005, 29 চ'ত, 1927 (শক)
No.137 Dispur, Tuesday, 19th April, 2005, 29th Chaitra, 1927 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th April, 2005

No. LGL.42/2004/68.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XII OF 2005
(Received the assent of the Governor on 18th April, 2005)

THE ASSAM TAXATION (ON SPECIFIED LAND) (AMENDMENT) ACT, 2005
AN
ACT

to amend the Assam Taxation (On Specified
Lands) (Amendment) Act, 2004.

Preamble. Whereas it is expedient to amend the Assam Taxation (On Specified Lands) (Amendment) Act, 2004, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifty-sixth Year of
the Republic of India as follows :-

**Short title,
extent and
commence-
ment.** 1. (1) This Act may be called the Assam Taxation (On Specified lands) (Amendment) Act, 2005.
(2) It shall have to like extent as the principal Act.
(3) It shall come into force at once.

**Amend-
ment of
section 1.** 2. In the principal Act, in section 1, in sub-section (3), for the existing provisions, the following shall be substituted, namely :-

“(3) It shall be deemed to have come into force on the first day of January, 2005”.

M. A. HAQUE,
Secretary to the Govt. of Assam,
Legislative Department, Dispur.